

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 246/MP/2012**

Subject : Petition under Regulation 14 read with Regulation 5 (4) of the CERC (Terms and Conditions for recognition and issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2012 in relation to non-grant of registration to Timapur-Okhla Waste Management Company Private Limited.

Date of hearing : 21.2.2013

Coram : Dr Pramod Deo, Chairperson  
Shri V.S.Verma, Member  
Shri M.Deena Dayalan, Member

Petitioner : Timarpur-Okhla Waste Management Company Pvt. Ltd.

Respondents : National Load Despatch Centre, New Delhi  
BSES Rajdhani Power Limited, New Delhi

Parties present : Ms. Mandakini Ghosh, Advocate for the petitioner  
Ms Minaxi Garg, NLDC  
Ms. Joyti Prasad, NLDC  
Shri M.K.Gupta, NLDC  
Shri Vishal Anand, Advocate, BRPL

**Record of Proceedings**

Learned proxy counsel for the petitioner sought adjournment on the ground of personal difficulty of arguing counsel engaged in the matter. The request was allowed.

2. The petition shall be listed for hearing on 12.3.2013.

**By order of the Commission,**

**SD/-**

**(T. Rout)  
Joint Chief (Law)**